

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCriminal Appeal No.1408/2015

RAM PYAREY

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 09-01-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s) Mr. Bharat Bhushan, AOR
Mr. Keshav Bansal, Adv.For Respondent(s) Mr. K. Parmeshwar, Sr. Adv, A.A.G.
Mr. Shaurya Sahay, AOR
Mr. Aditya Kumar, Adv.
Ms. Ruchil Raj, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. The appeal is allowed in terms of the signed reportable order.

The operative portion of the signed order reads thus:-

"The judgment and order of conviction passed by the trial court as confirmed by the High Court is hereby set aside.

The appellant is already on bail. His bail bonds stand discharged."

3. Pending application(s), if any, stands disposed of.

(CHANDRESH)

COURT MASTER (SH)

(Signed reportable order is placed on the file)

(POOJA SHARMA)

COURT MASTER (NSH)